

ITEM NO.11

Court 1 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).29539/2021

(Arising out of impugned final judgment and order dated 30-07-2021 in CRLP No.13374/2021 passed by the High Court of Judicature at Madras)

P. DHARAMARAJ

Petitioner(s)

VERSUS

SHANMUGAM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.2570/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.2571/2022-EXEMPTION FROM FILING O.T. and IA No.2567/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.2568/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. K.V. Vishwanathan, Sr.Adv.
Mr. Balaji Srinivasan, AOR
Ms. Pallavi Sengupta, Adv.
Ms. Aakriti Priya, Adv.
Ms. Lakshmi Rao, Adv.
Ms. Garima Jain, Adv.
Mr. Prateek Yadav, Adv.
Mr. Mohammed Shahrukh, Adv.
Mr. Suhail Ahmed, Adv.
Mr. M.B.R.S. Raju, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel for the petitioner.

The application for permission to file the special leave petition is allowed.

Issue notice.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

